CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

T.A. No. 61/7865/2020



This the 29th day of April, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. DINESH SHARMA, MEMBER (A)

Atul Pangotra	Applicant
(Advocate: Ms. Manpreet Kour for Ms. Suring	ler Kour)
<u>Versus</u>	
State of Jammu & Kashmir and others	Respondents
(Advocate: Mr. Amit Gupta, ld. AAG)	
ORDER [ORAL]	
(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)	
	the second second second second

At the outset, learned counsel for the applicant submits that this T.A. may be dismissed as she has no instruction from her client to pursue the case and she has not been appearing. Learned counsel for the respondents has no objection.

2. Accordingly, the T.A. is dismissed due to non-prosecution by applicant.

(DINESH SHARMA) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)

 $J\!N\!S$